**ABOUT THE SPEAKERS**

**SPEAKER 1:**

REVANTA MATHUR

Partner, Anand and Anand

A 2007 B.A., LL.B. (Hons.) graduate, Revanta has a vast experience in trademark prosecution and opposition matters. Besides advising and representing clients in several sectors including but not limited to luxury, apparel, software, food and beverage, Revanta specializes in trademark clearance searches, infringement and opposition opinions. He has advised companies in relation to adoption and protection of their brands and also on the growth and sustainability of their trademarks. Revanta’s practice area includes drafting trademark applications, trademark infringement opinions, trademark prosecution and oppositions. Revanta also presents application, opposition and assignment cases at hearings before the Trade Marks Offices.

Revanta has authored the India chapter in the book ‘Use of Trademark Q & A’ published by Fukami Patent Office and has also authored articles on Trade Marks, in particular on Trade Marks Infringement and Prosecution.

Revanta has been with Anand and Anand since January 2007 with a total experience of over 13 years. Revanta is a regular at the International Trademark Association (INTA)

Annual Meetings having attended the same annually since the year 2008 and has been a Committee Member for several years. The Committees he has represented include Unreal Campaign, Emerging Issues, Internet Committee. Revanta has attended various National Conferences including INTA Round Table Conference and Seminars organized by the Confederation of Indian Industries (CII), Federation of Indian Chambers of Commerce (FICCI) and Automotive Component Manufacturers Association (ACMA), amongst others. He has also been a speaker at the INTA Annual Meeting at Hong Kong in 2014 and ACMA Seminar in Delhi in 2015 along with several training sessions for Cell for IPR Promotion and Management (CIPAM) set up by the Department for Promotion of Industry and Internal Trade (DPIIT) under the Ministry of Commerce & Industry by the Government. Revanta has taken part in workshops with clients at their plants and offices to strategize with marketing teams and also create awareness of IP amongst the relevant teams.

**SPEAKER 2:**

VIBHAV MITHAL

**Managing Associate, Anand and Anand**

Vibhav, is a Managing Associate at Anand and Anand and is practising as an IPR Litigator in New Delhi, in diverse areas ranging from Patent law, Trademark law, Copyright law to Plant Varieties. A graduate of National University of Juridical Sciences (NUJS), Kolkata, Vibhav has also pursued an LL.M. in Intellectual Property Law as an LL.M. Scholar from Boston University School of Law. In October, 2019, he was also featured by National Jurist in an article titled “*Who’s Who of Foreign Attorneys”*, amongst 15 prominent LLM graduates, each having been nominated by their respective US Law Schools.

Vibhav has also been an integral part of many path breaking litigations such as the Aloys Wobben dispute (Supreme Court, 2014); Roche v. Cipla (Delhi High Court, 2015); Monsanto dispute (Supreme Court, 2019) and Ferid Allani (Delhi High Court, 2019 & Intellectual Property Appellate Board, 2020).

Vibhav is a regular contributor to various publications and has written for the Managing Intellectual Property magazine; Computer and Telecommunications Law Review; Asia Business Law Journal; and has also contributed to the India Chapter in Global Patent Litigation: How and Where to Win, (3rd Edition, 2019) published by Bloomberg Law and to the India Chapter in Intellectual Property Law Review published by the Law Reviews (8th Edition, 2019 and 9th Edition, 2020).

Also, an Artificial Intelligence enthusiast, Vibhav is currently on the Peer Review Board of the Journal – AI & Ethics (ISSN: 2730-5961) published by Springer and has pursued a course titled “AI for Everyone” taught by Andrew Ng on Coursera.